DEMANDS FOR GRANTS, 1979-80
—Contd.

MINISTRY OF AGRICULTURE AND IRRIGA-TION—Contd.

सभापति महोदय : श्री जायसवाल ।

श्री झनन्त राम जायसवाल (फैजाबाद): सभापति महोदय, जहां तक प्रति व्यक्ति झन्न की उपलब्धि का सम्बन्ध है, उसमें पिछले पच्चीस, तीस सालों में कोई फर्क नहीं हुआ है—वह जहां की तहां है। इसलिए इस तरफ पूरी तवज्जह देनी चाहिए। धनाज की पैदाबार में जो वृद्धि हुई है, खाली उमसे संतोध कर लेना उचित नहीं है।

हमें कभी नहीं भूलना चाहिए कि हमारे देश में छः सात करोड़ लोग ऐसे हैं, जिनको या तो रोज दोनों वक्त खाना नहीं मिलता है, या दूसरे तीसरे दिन खाना मिलता है। जब सरकार दाल की पैदाबार को बढ़ा नहीं पाई है, तो दाल की प्रति व्यक्ति उपलब्धि भी घटती रही है।

मैंने इकानोमिक सरवे में बहुत तलाश करने की कोशिश की कि कहीं मिल जाये कि हमारे दें से में लोगों की दूध कितना मिलता है, लेकिन वे झाकड़े मुझे कहीं भी नहीं मिले हैं कि इस देश में प्रति व्यक्ति दूध कितना मिलता है। गोरे देशों में दूध की मौसत खपत झाधा लीटर प्रति व्यक्ति होगी, लेकिन हमारे देश में एक झावमी को सायद कुछ बंद ही दूध मिलता है। इसलिए सरकार ने इस तब्य को कभी लोगों के सामनी लाने की कोशिश नहीं की है। में माहता हूं कि मनती महोदय अपने उत्तर से बतायें कि हमारे देश में दूध की खपत क्या है। मेरा ब्याल है कि शायद झाध चम्मच के झास-पास की औसत होगी।

हमारे देश में घाम प्रादमी की यह हालत है।
मैंने जो तस्वीर यहां रखी है, प्रगर सरकार इसको
सुधारना जाह, तो इसके लिए बहुत पैसे की जदरत है—
इतने पैसे की, जसका प्रत्याजा नहीं लगाया जा सकता
है। यहां पर पहले प्रग्नेख की लूट चली, और स्वराज्य
मिलने के बाद भी पिछले पच्चीस तीस साजों के दौरान
गावों के लोगों की हालत में सुधाय नहीं हो पाया है।
भौर गावों का विकास नहीं हो पाया है। इसके लिए बहुत
पैसे की जकरत है। सरकार टैक्स लगा देती है, एक्साइब बयूटी को बढ़ा देती है और इस तरह लोगों की जिन्दगी
को धौर दूमर बना देती है—भौर यह इसका उपाय
की बहीं है।

मैं प्राप्त सामने एक उपाय रखता हूं, हालांकि
मुझे मक है कि सरकार इसको कर पायेगी या नहीं।
बहुत पहले कहा गया था कि इस देख को बनाने के लिए
बड़े लोगों के इसे पर पायेशी लगा दी जाये। उससे
15 घरब रपये—सायद उससे ज्यादा—अब जायेंगे।
उस रकम को खेती भीर को निकास धीर कारजानों
के सुधार में लगागा जा सकता है। इस सबन में इस बारे
में चर्चा थी हो। चुकी है।

सभायति महोषयः माननीय सदस्य प्रपना भाषण अगले दिन कन्टीन्यू करें। 15.29 rhs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTION

THIRTY-FIST REPORT

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, मैं प्रस्ताव करता हुं :---

"कि यह सभा गैर-सरकारी सदस्यों के विश्वेयकों तथा संकल्पों सम्बंधी समिति के 31वें प्रतिवेदन से, जो 11 धप्रैल, 1979 को सभा में प्रस्तुत किया गया था, सहमत है।"

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1979."

The motion was adopted.

15.30 hrs.

RESOLUTION RE: BAN ON COW SLAUGHTER—contd.

MR. CHAIRMAN: The House will now take up further discussion of the following Resolution moved by Dr. Ramji Singh on 2 March, 1979:—

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down in Article 48 of the Constitution as interpreted by the Supreme Court as well as necessitated by strong economic considerations based on the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinoba Bhave from 21 April, 1979."

Shri Nathu Singh may continue his speech.

मी नाचू सिंह (दीसा) : सभापति महोचय, वें पिछली बार बता रहा वा कि यह क्यों प्रावस्थक है कि भारत में बोहत्या बन्द हो । मैंने बताया वा कि गाय भारत की आत्मा है---भारत के साथ गाय का नाता बहुत गहरा है।

भभी मेरे मिल्न कह रहे **ये** कि दूध नहीं मिलता...

एक मानमीय सबस्य : भैंस ज्यादा दूध वेती है ।

श्री नाषू सिंह: जो मेरे मिल्ल भैंस को माता मानते हैं वह मानें मुझे कोई एतराज नहीं है और अगलें जन्म में वह मैंस के बेटे भी बनना चाहें तो भी मुझे कोई ऐतराज नहीं है, भैंसा भी बनना चाहें तो गर्ने।

यह कहा गया है यहां पर कि गाय की हस्या बन्द कर देंगे तो माइनारिटीज की भावनाओं के साथ बड़ा खिलवाड़ करेंगे। लेकिन मैं प्रश्न करता हूं कि यदि आप ग्रोवध पर पाबन्दी नहीं लगाएंगे तो क्या हिन्दुस्तान में बहुमत की भावनाओं के साथ आप खिलवाड़ नहीं करेंगे। ... क्या लोक तंत्र में आप बहुमत की राय ... (अयवधान) ...

र्मेंने गाय चराई है इसलिए बोल रहा हूं। गाय का महत्व मैं जानता हूं। भ्राप भी मेरे साथ चलिये मैं समझाऊंगा।

तो मैं यह कहरहा थाकि क्या यह बहुमत के निर्णय का भनादर नहीं है। कुछ लोग जो यह कह रहे हैं कि माइनारिटीज की भावनाओं के साथ चोल रहे हैं यह गलत है। मैं झाप की उदाहरण देना चाहुंगा कि गाय का कितना महत्व है। हमारे भारतवर्ष में 1857-58 से पहले बोहत्या नहीं हुमा करती की। वैदिक काल से से कर अंग्रेजों के जमाने तक कभी भी गोहत्या इस देश में नहीं हुई। इस के क्रुष्ठ प्रमाणमें रखना चाहता हूं। वैदिक काल में गाय को गी, बेनु और एक शब्द प्रचन्या जिस का मतलब महननीय जिस का हनन नहीं होता, होता है, इन नामों से पुकारा जाता वा। पाणिनि के न्याकरण में एक ऐसा सम्बर्ध द्वाया है जिस में उसने कहा है--- पुसम्बक्षी धर्य देशी भाति --- यह देश युसम्पन्न ्रहे किस कारण कि-नोमान धर्यः। कि वहां बहुत वार्षे हैं। हमारे यहां दतिहास में ची बताया बाता है कि बहां पर पहले गांवों में गायों के बूंड हुमा करते के माम का बहुत महत्व हुमा करता या और सोधन के ऊपर ही नोगों का जीवन तिनेर हवा करता था। श्रीकृष्ण ने भी बचपन में षार्थे परार्थी थी जो एक बहुत बढ़े राजनीतिज्ञ हुए है। और भी बहुत बड़े बड़े मोग हमारे इतिहास में हुए हैं जिस्होंने गाय करायी थी।... (व्यवकान)... मेरे मिल बोल रहे हैं। मैं उन को बताना चाहता हूं, मुझे भी यह सौमान्य प्राप्त हुआ है, में एक किसान का बेंडा हूं, इसलिए मैंने भी गाय चराई है और में गाय के महत्व को जानता हूं। 1857 की कान्ति की ज्योति जनाने का कारण भी वही या, शायद मेरे निक की पता होया और वह क्योति ऐसी जनी कि हिन्तु-स्तान से प्रवेषों का राज जिस में कि कभी नूर्य नहीं घस्त होता या समाप्त हो गया । उन के पनि यहा

से उसड़ गए और मुझे डर है कि अगर आपने बहु-मत की भावनाओं के साथ खेलने की कोशिश की ती आप के पांव भी उसड़ आएंगे।

1804 तक राजपूत राजाधों ने जितने भी समझौते किए, संधियां की उस में वे यह शर्ल रखते वे कि जिस प्रदेश में धंग्रेखों का शासन होगा, जहां उन का प्रशासन चलेगा वहां गोहत्या बन्दी होगी।

इस के अलावा आप माइनारिटीज की बात करते हैं। शहंशाह बाबर, हुमायूं, अकबर इन्होंने भी गोहत्या बन्दी के फरमान जारी किए थे। टीपू सुल्तान ने भी अपने राज्य में गोहत्या बन्द की थी और लोकमान्य तिलक, पंडित मदन मोहन मालवीय, लाला लाजपत राय, गोधी जी. लाल बहादुर शास्त्री, विवेकानन्द इन सब को आप देखें तो आप की पता स्त्रीगा कि सब ने यह राय जाहिर की है कि गौहत्या बन्द होनी बाहिए। यहां तक कि गाँधी जी ने 25-1-1925 को एक जयह लिखा है कि ---

"मेरी राय के मुताबिक गो-रक्षा का प्रश्न स्वराज्य के प्रश्न से छोटा नहीं है।"

यानी स्वराज्य से भी इस को श्रश्निक महत्व देते से।

"एक तरहसे तो वह स्थराज्य से भी मधिक महान बात है। मेरे मत के मनुसार गोहत्या और मनुष्य हत्या के बीच कोई फर्कनहीं है।"

सभापित महोदय, गांधी जी जिनको हम सावस पुष्क मानते हैं, राष्ट्रपिता कहते हैं, वे हिन्दू, मुसलमान सभी के सिये भादमं में । फिर यह कहा जाता है कि यह माइनोरिटी का प्रक्र है, खामिक मामला है। भूमेरी समझ में नहीं भाता कि यह क्यों है ?

सभापति महोदय, बहुत तक दिये गये कि यह धार्मिक मामला है। इस से हमारा बहुत धार्मिक नृक्सान हो जाएगा। मैं धांकड़ों से सिद्ध कर सकता है कि यदि गौ हत्या बाद कर दी जाए तो उस से देख को नुक्सान महीं, साभ होगा। गो हत्या करने से देख को नुक्सान होता है। इससे कितनी भ्राम देश को होगी वह मैं भ्रापके सामने रखना चाहता हूं।

संभापित महोदय, इस देश में कुल 22 करोड़ 90 लाख पन हैं। यह सारा पनुचन हमें कितना लाम पनुंचाता है वह आंकड़े में आपके सामने रख रहा हूं। हमारे देश में जितने बड़े उद्योग हैं उनते देश को 2243 करोड़ रुपये की धाव होती है। छोटे उद्योगों डारा जो देश की धाव होती है वह 1560 करोड़ रुपये की है। याम धौर बैल के डारा को धाव होती है वह 14 हुआर 6 सौ करोड़ रुपये की होती है। वह उद्योगों में तीन-बार लाख की पूंजी पर एक व्यक्ति को रोजगार निकता है, छोटे उद्योगों में तीन-वार लाख की पूंजी पर एक व्यक्ति को रोजगार निकता है, छोटे उद्योगों में 10-15 हजार की पूंजी में एक व्यक्ति को धौर पशुपालन से दो-तीन हजार की पूंजी में पूरे परिवार को रोजगार निकता है। मैं पूछना काहता हूं कि किस मामने में यह कहा जाता है कि वो हत्या बंब कर देने से हमें धार्थिक वृद्धि से नुक्सान होगा।

[भी नायू सिंह]

मैं राजस्थान से झाता हुं। पश्चिमी राजस्थान में आपको हजारों परिवार ऐसे मिलेंगे जिनका जीवन पनुष्ठन पर बाद्यारित है। वहीं से पशु सारे भारत में बीर पूर्वी प्रान्तों में भी बाते हैं। वहां पर हजारों परिवार पशुधन पर निर्भर हैं। फिर कैसे कह सकते हैं कि इस से हमें ब्राधिक नुक्सान होगा ? धगर हमने शो हत्या बंद नहीं की तो जो हमने दस साल में बेरोजगरी दूर करने का जो लक्ष्य रखा है वह पूरा नहीं होगा। बैलगढी वाले हमारे देश में एक करोड़ से प्रधिक हैं। पशुपालक हमारे देश में 50 लाख है। ईख पेलने वाले 6 लाख 50 हजार हैं। दूध का व्यापार करने वाले हमारे देश में लगभग दो करोड़ लोग हैं। इस तरह से कुल मिला कर करोड़ों व्यक्ति पशुधन से रोजगार पाते हैं। धगर आपने नो हत्या वालू रखी तो पशुक्षन के प्राधार पर नोनों को वो रोजगार मिल रहा है उसको घाप छीन लेंगे। उनकी भयंकर बेरोजगारी का सामना करना पढ़ेगा। धनर हम अपने देश में सम्पूर्ण रूप से वो हत्या बन्द कर देते हैं तो हम पांच वर्षों में दो करोड़ नये लोगों को रोजगार दे पार्येगे। इसलिए यह कहना कि केवल आर्थिक कारण से ही इसे बन्द महीं किया जा सकता क्योंकि इससे भाषिक नुक्सान हो जाएगा, इसे मैं मानने को तैयार नहीं हूं। हम लोग प्रति वर्ष 225 करोड़ का फरिलाइजर प्रायात करते हैं। हम पशुभों की रक्षा करें तो खाद, गोबर, इंधन हमें काफी मिल सकता है। यह 225 करोड़ हमारा बच सकता है। यह लाभ तो हम को होगा ही इसके भसावा जो 96 करोड़ 46 लाख का दूध का पाउडर हम भाषात करते हैं इसका भाषात भी हम बन्द कर सकेंगे और यह भी एक लाभ हम को मिलेगा। कुल मिला कर इस तरह से हमारे देश की धार्मिक स्थिति सुद्द होगी। विदेशी मुद्रा का जो लालव बताया जाता है उसके बारे में मैं कहना चाहता हूं कि हमारे कुल पशु जो 22 करोड़ 90 लाख है यदि उनकी हत्या न हो तो हम दूसरी दूध की बीजें बाहर मेज सकते हैं और विदेशी मुद्रा प्राप्त कर सकते 🜓 यह कहना कि गो हत्या बन्द करने से हमारे वैसे की बार्षिक नुक्सान होगा इससे में सहमत नहीं हैं। मैं समझता है कि यदि यो हत्या बन्द न की गई ती हमें भयंकर परिणाम भुगतने पड़ सकते हैं। 🖈

SHRI VASANT SATHE (Airela):
Mr. Chairman, Sir, this Resolution
which has been brought by my friend,
Dr. Ramit Singh, is of great importance for the whole country for more
than one reason. I will not deal with
this subject from emotional angle
although it cannot be denied that
human beings are emotional people.
It cannot be denied that man lives
and is willing to die for emotions.
Why do we culogise the concept of
motherland if we were to say that
after all land is land, earth, moun-

tains and trees? Why do you call it mother land? Why do you want to die for the whole concept of a motherland? Because man is emotional, lives by emotion. He is willing to die for a flag. Why does one die for a flag? After all, it is a piece of a cloth. Therefore, to dismiss the emotional aspect as irrational is to make it very cheap. Someone feels that although there is no religious sanction in terms of killing a particular animal, yet he takes shelter under a region and says: "Because it is permissible in my religion, therefore, treat it as a religious sanction and protect my religious right." But when other people have been feeling so emotionally strongly for centuries on a particular issue, you want to dismiss it lightly by saying irrational. Therefore, I will not go into the question of emotionalism.

The consensus of the whole debate that I have been listening to for the last three sittings is that let us take a pragmatic approach, a scientific approach and consider it partly on economic basis. It is agreed that cow plays a very important role in the economy by providing milk and bullocks which are even today the major support of our agrarian economy both for transport and cultivation and which cannot be replaced. Therefore, having accepted this, people say "let us protect the milch cow, let us protect the calf which will become either a cow or a builsch". As far as this is conterned, there is overall agreement. Or this point we all broadly agree; even the progressive friend who has been waxing eloquent in this House on the economic aspect, agrees that only the old, useless cows should be allowed to be slaughtered, because they are otherwise a burden on the economy. So, the whole argument is that section of cows which are old, sick and useless, they alone should be slaughtered.

What will be the percentage of such old cows? My hon friend, the Minister of Agriculture, will give us the

facts, if he has any. But I have been talking to some of our friends, who know about agriculture better. The useful period of a cow's life is between 10 to 12 years. I am also told that the moment it stop milching, it survives hardly two or three years more. Therefore, the percentage of such cows would be hardly 10 to 15 per cent of the entire cow population.

Are we going to say that 80 per cent of the cows, which are milching and good, should be properly looked after, but the rest 20 per cent should be allowed to be slaughtered? Supreme Court has dealt with this and I am coming to it presently. Here the difficulty is that you do not have birth certificates stamped on a cow. You cannot starve a cow because next morning it is going to be slaughtered. Who is to certify it? How can you say that a cow is 14 years old? Who has to determine it? In any case, it becomes arbitrary. That is why it was argued that if you seriously think that cows should be protected, then you may consider how the burden of this 20 per cent can be reduced. But do not kep a loophole. Because, the moment you keep a loophole, people will take advantage of it. Because, if you go to a slaughter house in Calcutta or Kerala, you will invariably find that it is the young one and the calf which is butchered because the butcher wants to have only the one which sells...(Interruptions). I am thinking of the society as a whole and what should be our responsibility white speaking in Parliament. When you want beef, whose beef will you have? Will you have the beef of a decrepit, skinny, ricketty, diseased cow? No, people want the beef of a young cow or a good calf. Go to any slaughter house and you will find this is the position. Therefore, how do you protect good cows unless you have full cow protection?

Then, take the economic of it.

Let me quote here what is the economics of the cow in the country. It was stated:

"The cow gives milk for food, bulls for draught and manure for agriculture. In India, where a large section of the population consists of vegetarians, there is a huge shortage in the supply of milk. Therefore, cows and other milch cattle are of great value to the country. Nearly 95 per cent of agriculture is dependent on bullocks. Because of indiscriminate slaughter of cows there is a growing shortage of bullocks. Today a pair of bullocks costs Rs. 2,000 as against Rs. 200-250 in 1967. At the turn of the century they cost only Rs. three. Now, you can't even hire a pair of bullocks for Rs. 30 per day."

"The Indian farmer is at a severe handicap because of this", they explained. "There are 40 crore acres land under cultivation. To switch over to mechanised farming we shall need five million tractors against which we have only 31,000 at present. To make these tractors we will need 30 million tonnes of steel and our annual production of steel is hereby 4.5 million tonnes. The capital expenditure estimated would be Rs. 14,000 crores. We will also need 40 million tonnes of different fertilisers. Where are we going to get these from and at what cost? We have 40,670,000 traditional ploughs and only 73 million bullocks...."

MR CHAIRMAN: You may please conclude now.

SIRI VASANT SATHE: I have to make a clear statement. No one has spoken on this subject at length.

"We need 81.3 million bullocks. Where will they come from if the cows are slaughtered indiscriminately? Don't you see how you are devitalising rural India, how you are neglecting the crying needs of rural India for milk, bullock power, manure and methane gas when you indulge in indiscriminate cow

[Shri Vasant Sathe]

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slaughter? By destroying the cow population you are destroying the poor. We don't want to impose anything on you we are trying to save our people."

This is from Sunday issue on Cow Slaughter of 11th February 1979, at page 23.

Now, you consider the economics. It is all right. There are the champions of cow slaughter. But where is the cow slaughter? In big cities like Calcutta? Who gets the benefit? I am thankful to Sham Babu for having reminded me just now. Does the man in the village get the benefit? The man who sells the cow, does he get the benefit of the slaughter? No. Does he get the benefit of the skins or horns or the bones? No. The man who buys and sells it to the slaughter house, it is that person in the urban area who gets the benefit. By this, how do you help the rural economy? How are you helping the poor even by slaughtering the cows? Therefore, this argument that we are doing it for the benefit of the poor people is fallacious. I do not want to make this a political issue. I know my friends from the Leftist parties have been championing this cause and making as if it was a political issue because in West Bengal and Kerala they have different political parties.

SHRI C. N. VISVANATHAN: Tamil Nadu also there is a different political party. (Interruptions).

SHRI VASANT SATHE: Then it says:

"I don't want this issue to become a Communism vs. non-Communism issue", said Vinobaji in reply to my written question as to why he wished to impose his will on the Government of West Bengal and Kerala. "I am not against the Government. We are not in the Opposition, why should we be against the Government? I have nothing against Communism. All I am asking is that enactment be made within limits laid down by the Supreme Court." Vinoba is a man of few words...One realises as one sits before him that words are so unnecessary when one talks of one's convictions. He continued: "The cow is to rural India what electricity is to urban India. The ban on cow slaughter is a secular, cultural demand."

slaughter (Res.)

The Supreme Court having with all the arguments said:

"The cow soon became the backbone of the Indian economy as it turned agrarian and began to be considered an object of wealth and veneration. The court also found that the quality of our cattle was poor and their number large. There was a shortage of milch cows, breeding bulls and working bullocks. It realised that though the cattle stock must improve and unless cattle were a drain on the nation's cattlefeed resources, a total ban on the slaughter of all cattle would severely disrupt the trade of butchers and merchants in skins and hides. Sections of the poor would be deprived of whatever little animal protein they could afford. When it comes to milk, the she-buffalo is preferred. The breeding bulls and working bullocks are economic animals and need no protection. An age constraint was difficult to impose and often animals were brutally maimed to get them a certificate for slaughter. Considering all this, the court concluded that (i) a total ban on the slaughter of cows of all ages, calves of cows and she-buffaloes, male and female, she-buffaloes and breeding bulls (cattle as well as buffalow as long as they are milch and draught cattle) was reasonable and valid,

"(ii) a total ban on the slaughter of she-buffaloes or breeding bulls or working bullocks (cattle or buffaloes) after they cease to be capable

of giving milk or breeding or working as draught animals cannot be supported as being reasonable and in public interest."

Therefore, what is the position? Beef eating is not stopped. Why are you raising a hue and cry that somebody is deprived of beef? Bullocks can be butchered, beef is available, buffalo beef is available. So, it is not that beef is not available. All that is being said that because it is not possible to make a reasonable classification, you cannot make a partial distinction like old, decrepit etc., as that would leave loopholes, the present decision has been given.

16.00 hrs.

Now only two States remain viz., West Bengal and Kerala. The cows go right from Haryana to Calcutta, right from all parts of Central India to Kerala. That becomes a slaughter house. That is why these two States must fall in line with the other parts of the country. Vinobaji has been pleading with the Governments. He was reasonable enough. They said: "we will implement Article 48 in spirit". It was done in most of the States, except these two States. Now you ask the question: Why is this man threatening? Why is this moral pressure? Why should we yield to the moral pressure? I would like to ask: What was the pressure when Morarjibhai fasted for elections in Gujarat? Was that not a moral pressure? Our Government yielded to it and held election; even in summer. People do it for elections.

There is a saying and let me conclude by saying that. The country has worshipped the Raja, the presentative of the people and the Rishi. But whenever there has been a clash between a Rishi and a Raja it is the Raja who has suffered and not the Rishi. Therefore, do everything possible in the hands of the Government

or the country or the Parliament to save the life of the modern Risht whom Gandhiji himself accredited as his moral successor. Therefore, save his life. If you do not do that and if he sacrifices his life, I tell you, the shap of this man's soul, moral soul, will fall on this Government and on the Governments of the two States.

With these words, I conclude.

SHRI NARENDRA P. NATHWANI (Junagadh): The question of total banning of cow slaughter has not cropped up suddenly in this House. The debate has gone on for a considerable time and I would like to be as brief as possible. There are two aspects to this question, one is religious or sentimental and the other is the economic aspect. A question, therefore, arises, what should be the correct approach to this problem? I think the Supreme Court's decision in Quresi's case (reported in AIR 58 Supreme Court at page 713) furnishes the answer.

But before I refer to this case, let me remind this House of the provisions of Articles 48 and 37. It is very necessary to stress the relevant provisions of Article 48. Since the Constitution came into force, Article 48 has been there. It reads—I read the relevant part—

"The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds and prohibiting the slaughter of cows and caives and other milch and draught cattle."

So, this is the specific instance given of developing animal husbandry on modern and scientific basis. One of the specific directions given is to take steps for prohibiting the slaughter of cows and calves. In express words, it enjoins the States to follow this policy. I refer to Article 37. Of course, these are Directive Principles. They cannot be enforced in a court of law, though as the House knows, the opinion has

[Shri Narendra P. Nathwani]
changed from time to time regarding
the construction of Directive Principles. But I do not want to go into
that. Let us read Article 37:

"The provisions contained in this part—Part IV—shall not be enforceable by any court, but the principles therein laid down are nevertheless fundamental in the Governance of the country...

"and it shall be the duty of the State Minister to apply these principles in making laws."

Therefore, it does not lie in the mouth of any State to dispute this proposition. It is their duty. Maybe, if there are practical difficulties in enacting such a law, they can ask for time and they can try to get over these difficulties. But as the position stands, it is obligatory upon them to see that these principles are given effect to.

Now, I go to the Supreme Court case I have not heard any single argument from the opposition side, that is to say, those who have been opposing the banning of cow slaughter, which has not been effectively and cogently dealt with and disposed of by the Supreme Court decision. After the Constitution came into force, the States of Madhya Pradesh, Bihar and UP enacted suitable legislation to ban total slaughter of certain animals, including cows. Certain persons belonging to the Muslim community and the persons doing the business of butchers filed writ petitions and the matter came before the Supreme Court. The arguments were threefold two of which have been trotted out here again and again in spite of this decision.

In the very beginning, the Supreme Court deals with the question of sentiment or religious aspect. As to what should be our approach to the religious and sentimental aspect. I say, the Supreme Court has itself given an answer on p. 745. It is in these terms:—

"While we agree that the constitutional question before us cannot be decided on grounds of mere sentiment, however passtionate it may be, we nevertheless think that it has to be taken into consideration, though only as one of the many elements, in arriving at a judicial verdict as to the reasonableness of the restrictions sought to be placed under the three enactments."

So, the Supreme Court was concerned to see whether the restriction that was sought to be placed on butchers carrying on their business of slaughtering of animals, selling beef and other articles,-whether the total banning of cow slaughter,-had placed an unreasonable restriction, was a reasonable restriction in the interest of general public. The Individuals' fundamental rights, citizens' fundamental rights, can be deprived of only if the restriction is found to be in the public interest. The answer given was that it was a reasonable restriction on individuals' rights to carry on business in the public interest and interest of particular communities people and so on

I would like to be very brief-I merely want to sum up what the Supreme Court considered in arriving at the above decision was this. They considered the triple role that cow plays in India, it produces milk for food; it produces bulls for draught and it gives manure for agricultural purposes. This is the triple role which the Supreme Court considered and the arguments that were advanced by the petitioners in support of their contention were taken into consideration. The arguments were that beef forms an item of food for a large section of the people in the country and that too of very poor people. second argument was that the continuance of unless cows and other animals would strain the scanty fodder and feed resources of the country. They also urged that the presence of a large

number of old and useless cattle had a bad effect on the quality of their breed also. These were the three arguments that were advanced. The Supreme Court also took into account. before giving their decision, the point as to whether the ban on cow slaughter could be restricted to only cows which were useful, which gave milk and which could be made use of. But they pointed out the practical difficulties involved; they gave the figures and said that, if it was tried to be restricted to only useless cows and if cows which were advanced in age and which had become useless for further economic use were to be allowed to be slaughtered, then it would leave the door wide open for premature slaughter of useful cows also.

arguments given The by the Supreme Court have been reinforced by the recent study of agrarian problems made by experts. But before referring to it let me say that at that stage, even before the Supreme Court, the counsel who appeared for the petitioners did not go to the extent of suggesting that there should be no total ban so far as the cows were concerned; he did not think it worthwhile to advance such an argument. Now, of course, we are arguing this point. Let it be argued. We have the right, the privilege, the freedom of expression. I do not attribute any motives. But this was the position in 1958.

Acharya Vinobha Bhave's fast also has not come up suddenly. As far back as 1976, he drew the attention of the Government to their failure in fulfilling their assurance and declared his intention to go on fast. At that time the Government of India gave an assurance and in pursuance of that assurance, the Central Government advised four States and the Union territory of Goa to pass a suitable legislation which was done. Now, I ask one question. I have been sitting here throughout the debate. I have not heard a single Member say or point out how the prevalance of these Acts banning total cow slaughter in all the States of India except two has burdened or caused inconvenience to the persons whose food includes beef also. Nobody has pointed out any such difficulty.

Now, in addition to the arguments that were advanced before the Supreme Court, may I point out that, recently, ene more ground, a very cogent ground, has been added as to why there should be a total ban on cow slaughter. Not only does it provide manure, but with the recent invention of gober gas plant a new source of energy has also been made available. The other day I was attending a Seminar in Gujarat where alternative sources of energy were being discussed, and several speakers dwelt at length on the immense possibilities of availing of this source.

Secondiv 1 may also point this out to the Members from West Bengal. Recently Shri Satish Chandra Das speech at Calcutta Gupta made where he has tried meet the argument, namely, that there were not enough fodder and feeding resources available for unless rows. And he has tried to meet that argument. I would only refer to a couple of sentences from his speech made on 26th February, 1979 at Calcutta. I need not try to point out Shri Setish Chandra Das Gupta's qualifications to speak on the subject. This is what he says. He calls the policy of the Chief Minister as a short-sighted one. He says there are 1.5 million acres of such type of laterite fallow land in four districts of West Bengal-he says I am willing to demonstrate, and I have demonstrated, that these fallow lands can be made available for getting necessary resources for fodder, etc.' and he posits out 'If this fallow is brought under cultivation and which can be done easily as demonstrated by me, & very large population of cattle will be manageable and they will not only give milk and work but will give their [Shri Narendra P. Nathwani]

Gobar and urine which have very important organic manurial value needed for the crops.'

I am, therefore, surprised when some members repeated the same arguments which were rejected by the Supreme Court—unless they do not know the Supreme Court judgment—and the present constitutional provisions, and I am not attributing any motives. They honestly feel that such a step should not be taken in their respective States. We have seen how far their arguments are sound.

Now, I am referring to Vinobaji's fast, all those steps by four States were taken, he has postponed his fast. When Again, after some time, he declared his decision to go on a fast because the remaining two States had not been proceeding in that direction. Even after that, when he waited when the representatives of the Krishi Go Seva Sangh met the Chief Ministers, certain assurances were given. One of the assurances given by the West Bengal Government was to see that the existing legislation and rules were strictly enforced because, of late, during the last 3-4 years, instead of enforcing strictly whatever provisions are there, they were being relaxed. Government had stated that they would give up the recent practice of relaxing the rule whereunder cow slaughter in individual premises was not permissible. West Bengal government had started giving such permission during the last 3 years. During the discussions the representatives of Go Seva Sangh had with the government, the Government had assured to see that they would review the position but, unfortunately, they did not live upto the expectation and granted such permission on the night of 11th November, 1978 i.e. on the eve of Bakrid day, with the result that such a permission was granted, and that precipitated the matter because on 20th November 1979 Vinobaji announced his decision to go on a fast from 1st of January. We all know even

subsequently when approached, he postponed his fast.

To-day what is the position? Those, Who are opposing the total ban on cow slaughter say it is not possible or practicable or does not seem to be justified, but they would take all possible care to enforce the existing legislation and or rules.'. That is what Vinobaji and those who work for prevention of cow slaughter are told. But, what is happening? It is very unfortunate, Sir, I would only point this out to you that I have got before me Shri R. K. Patil's statement about what he saw there at Calcutta in a slaughter House. I have got a copy of it, a copy of his statement which bears the date 13th January 1979. He points out that practically the existing legislation and rules made thereunder are not enforced. According to him, and he has given the figures, if the existing rules or provisions are rigidly enforced, 90 to 95 per cent of the cows that were slaughtered would have been saved from being slaughtered, and hardly five to ten per cent of the number of cows that came to be killed would have been killed.

Even in such a situation what do we expect Vinobaji to do? Members after members have appealed to him but in the same breath at least some of them also said this. Mr. Chairman, I cannot resist the temptation of their exact words. You please give a couple of minutes. I have taken down verbatim as to what these Honourable Members stated. I was surprised and pained to hear them say such things. Some hon. Members referred to his fast as nothing but violence in thought, "a national blackmail or as one which would only help in embittering the feelings among the communities." The people who express themselves in such a manner obviously forget that here is a person, great saint and one of the greatest living Gandhians who had served our country and our country people in many varied ways.

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Even then they go to the extent of saying such things. I personally feel that these people forget the provisions of the Constitution the background of Supreme Court decision the situation as it has developed from time to time regarding enacting legislation for total banning of cow slaughter. They also forget the sacrifices that Vinobaji has made. I feel that if at all, there would be an ill-will or embitterment of feelings, it would be only because of the utterances like the one that I have referred to.

Therefore, I would urge upon the hon, Members who talked in this strain to desist from such utterances and: if they are really sincere in seeing that Vinobaji does avoid his forthcoming fast, they should advise and try to persuade their respective Goveroments to take positive and concrete steps at least to begin with by enforcing strictly the existing provisions and by formulating a policy whereunder, total ban can be ensured if not now, at least later within a reasonable time. You can ask for giving you a little more time so that you could adjust and try to arrange things accordingly. It is only in that way that you can persuade Vinobají to give up or at least postpone his fast.

I am concluding by saying one thing more. I have heard many vociferous voices and many full-throated cries mine is also one though I have not got the lung power. If you really want to save the cows from being slaughtered, not on the religious basis-I am not concerned with religion as such-but if you want your economy to be based on agriculture and cow, then it is a joint responsibility. Vinobaji himself says that. It is not only the responsibility of the Government but also of the people. It won't be enough to pass the suitable legislation. But, it would throw more responsibility on the people, especially on the workers and on legislators and on the publicmen in the country to see that protection of cows is not wasted in the sense that no further steps are taken to see that if a cow becomes useless, even then, it is looked after properly by ensuring proper fodder and shelter.

Sir, I thank you for giving me an opportunity to participate in this debate.

MR. CHAIRMAN: Shri Pius Tirkey.

भी पीयुष तिरकी (मलीपूर द्वार) : सभापति महोदय, गो-धन की रक्षा के लिए डा0 रामजी सिंह ने जो प्रस्ताव रखा है, उससे स्वाभाविक है कि जितना भी पश्चन हमारे देश में है, उसकी रक्षा हो। उसका मृल्यांकन कर, व्यवहार के धनुसार उसकी रक्षा की जीए। यह सही है कि हमारा देश कृषि प्रधान होने के कारण सारे पशुद्धां को माता का साम्रादर दिया जाता है। हमारे देश में बहुत सी भाताएं हैं। धरती माता है, गऊ माता है, गंगा मां भी है और बहुत सारी चीचें हमारे यहा धर्म के नाव जहीं हुई है। इसलिए स्वाभाविक ही है कि गऊ हमारे देश की बहुत बड़ी जन संख्या का आकवित करता है। यक की रक्षा का एक ब्रष्टत हो बाइटल इक्यु है। स्थाभाविक रूप से, धामिक रूप से हर इंसान यह सोचना गुरु कर देता है कि यह होना चाहिए। किन्तु इस के दो पहल् है। हमारे यहां बहुत से जीव जन्तु है। गाय के घलावा भी जीव-जन्तु हैं। वे भी घपनी-भ्रपनी जगह पर हितकारी हैं। बहुत सारी अगहीं में हमारे देश की जनसंख्या का खान-पान, बोल-चाल, रहन-सहन, ग्राचार-व्यवहार भिन्न भिन्न है। हमारा देश एक महादेश है। पहाड़ी ग्रंचलों में रहने बाले कुछ दूसरे ही भोजन और वस्त्र की वरकार करते हैं। धगर उनका भोजन और वस्त्र दिल्ली में रहने वालों को दे दिया जाए तो वह उनके लिए असहाय हो सकता है। इसलिए खान-पान भौर रहन-सहन में हमारे यहां मिन्नता है। स्वास्म्य की बृष्टि से भी हर जगह में भिन्नता है, एक रूपता नहीं है। हिन्दुस्तान में जब इतनी भिन्नता है, किसी का कुछ खान-पान है, किसी का कुछ तो विनोबा जी ने जो धपनी भीर से सारे देश के सामने यह भामरण भनशन करने का जो प्रश्न रख दिया है वह हम सब क लिए बहुत दुखादायी है।

गाय को गांवों में स्लोटर करने के लिए कोई नहीं पालता है। उसको तो लोग इसलिए पालते हैं कि उससे प्रधिक से प्रधिक लाभ उठाया जाए। किसान या कोई भी ज्यक्ति जो भी जीव-जन्सु का पालन-योषण करता है वह किसी महात्या के कहने के नहीं करता है। हवारे वेस का जो भी व्यक्ति पसु रखता है वह अपनी जकरत के लिए रखता है। साम ग्रीर बैस भी अपनी

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जरूरत के लिए ही रखता है। यदि हम यह कह दें कि जा भी हिन्दुस्तानी भ्रपने को बोलता है भौर बह गाय का दुध पीना चाहता है तो वह गाय को पाल कर उसका दूध पी सकता है, तो जो हमारे महर-वासी हैं उनको तो गाय का दुध पीना कठिन होगा। क्योंकि उनके पास गाय पालने के लिए जगह नहीं है, बरागाह नहीं है।

गाय का धादर भिन्न भिन्न जाति के लोग करत हैं। यह जो कहा जा रहा है कि माइनोरिटी के सोग सो भक्षक हैं, वें गाय के स्लोटर के पक्ष वें हैं, यह बिल्कुल गलत है। वे लोग भी गाय भीर भन्य जानवरों के भक्त है। भन्तर इतना ही है कि जब तक उनकी दरकार होती है तब तक रखते हैं, उसके बाद बेच देते हैं। बड़े खेद की बात है कि पंजाब क्षे ग्राम विकी के लिए पश्चिम बंगाल में जाती है। में वेचने वाले कीत हैं? क्या वे लोग जो गाम को माता समझते हैं यह नहीं जानते हैं कि वह स्लोटर के लिख जा रही है? मैं तो कहता हुं कि सदि हम अपने अपने धर्म का ठीक ढंग से पालन करें तो इस किस्म के भाइन बनाने की जरूरत नहीं है। गाय की रक्षा भाग एक्ट बनाकर नहीं कर सकते हैं, एक नहीं दम भाप बना में इस तरह से उसकी रक्षा नहीं हो सकती है। मौखिक रूप से दिखावें के लिए आप कहें कि ग्री माता की रक्षा होनी चाहिये याधर्म का प्राप हवाला दें तो इस तरह से गाय की रक्षा नहीं हो सकती है।

भ्रापने देश में बहुत सी जगहों पर देखा होगा कि गामों को रखने वाला कोई नहीं है, उनको खिलाने वाला कोई नहीं है बहुत सी गागें बेचारी भ्रापको इधर उधर पूमती मिल जाएंग्रीबहुत सी ऐसी भी हैं जो कृषि को प्राग्ने बढ़ाने में बाधा उत्पन्न कर रहीं है। चूंकि उनका रखने वाला कोई नहीं होता है इस वास्ते वह दूसरे के खेतों पर धावा बोल देती है भीर बहुत सी फसल का नाश कर देती हैं।

धाज भाप वेश्वें किइस तरह की गायों जिनकी कोई उपयोगिता नहीं है संख्या कितनी है। हमें भाजाद हुए सीसबरसहो चुकेहैं। बहुत बड़ी तावाद में इस तरह की गार्में भापको इसर उसर सरती हुई मिल जाएंगी।

माज मानार्य विनोवा भावे की बात की जाती है। आज मनानक कीन की परिस्थिति पैरा हो गई है कि उनको मानरण मनकन करने की कोषणा करनी पड़ी है। एनरजैसी जब लागू की गई थी तब उन्होंने कहा बाकि यह मनुकासन पर्व गुरू हुआ है। जितने भी उसमय काले कानून बनाये गये थे उन सबका समर्थ जलाती किया था। जस समय की तो सहका उतना ही बटिल या जितना माज इसको समझा जा रहा है। मन्छा होता तब वह यह निर्णय करते नैकिन चन्होंने ऐसा नहीं किया। मायद इसजिए नहीं किया कि इन्विरा जी उनको प्यारी की। मायद क्रतिल सरकार स्वार अनको सबा देने को बेट्टा कर रही है भीर स्पेमल कोई-बिल लाई है ने समझता हूं कि यह भी उनके सुन्य का मीर मामरण मनमन रखने का एक कारण ही सकता है।

जो भी पशु हैं अपर मनुष्य उसको पावता है. तो अपने फायदे के लिए पालता है चूंकि उसकी उप-योगिता उसके लिए होती है इस बास्ते वह उसको पालता पोसता है। वह कभी दुधार गाम को बेमता नहीं है। लेकिन जब वह उसके लिए बोझा बन जाती है तभी वह उसको वेचता है। यदि सरकार के पास हिम्मत है तो वह बेकार गाय बैल उस से लेकर उसको पैसा दे दे ताकि वह भच्छा जोतने वाला बैल या ग्रच्छा दूध देने वाली गाय लेकर ग्रपना काम चलासके। कोई भी उस तरह की गाय बैल को पाले पोसे हमें कोई आपत्ति नहीं है लेकिन जिस पर वह बोझा है जो कृषक है जो गरीब किसान हैं जिस के पास अपने और अपने बाल बच्चों को पालने के लिए पैसा नहीं होता है। प्रपना खर्च चला नहीं सकता है जिस में उसको रखने की शक्ति नहीं है उस पर भगर माप यह बोझा भी लाद देते हैं तो उसके लिए यह बड़ी भारी मुसीबत सिद्ध होगी और इससे लाभ के बदलें हानि ज्यादा होती और लोग बहुत ज्यादा इसका वर्डन फील करेंग्रे। सरकार उनके लिए व्यवस्था करे जो बेकार हो गए हैं जो कृषि कार्यों के लिए उपयोगी नहीं रह गए हैं उनको सरकार लें ले धीर बदले में दूसरे दे दे तो किसी की कीई भापति नहीं ही सकती है। कृषक वेषेगा तो वे स्लाटर हाउसिस में जाएं शी ही और इसकी कोई रोक नहीं सकता है।

MR. CHAIRMAN: We have already taken one hour and five minutes. The time extended for this was about one hour and forty minutes or so. Now only 35 minutes are left. Within this time, the Minister has to reply and the mover will also speak. The time has already been extended; only thirty-five minutes are left. The Minister has to intervene and the mover has also to reply.

श्री सुख्येव प्रसाव वर्मा (वतरा): समापति महोवय यह बहुतही महत्वपूर्ण मतला है इस में हम लोगों की कुछ कहने की इच्छा होती है इसलिए श्राप योज़ टाइम बड़ा कर तोगों की बोलने का मौका दीजिए।

क्रजापित महोत्रव : भाषका ह्निप है, भाष उनसे पुष्टिए।

The hon. Minister.

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Mr. Chairman, Sir, there have been no two opinions in the House regarding the importance of cow. All the speakers from this side or that side and hon. Members from different States, though having different views on the subject under discussion, have emphasised the importance of cow.

There has, however, been some differences in approach to this quessome hon. Members While stated that there should be total ban on cow slaughter and also on the progeny of cow, the other hon. friends stressed that there may be a ban on slaughter of useful cows, useful progeny of the cow, there should not be a total ban on the cow slaughter. These are the two main views given from both sides. Some hon. Members have advanced the arguments basing it on religious sentiments, historical aspects as also on economic aspects; while some of the other hon. Members have mentioned about the economic aspects of the problem only for which reason, total ban on cow slaughter is not proper.

When we look into the history of this question, it arose mainly during the Second World War. When there were a large number of Allied forces present in India, there was a rampant slaughter of animals in the country. It became a matter of worry concern that in this manner, useful cows and even useful calves were being slaughtered. So, under the Defence of India Rules, some provisions were made under which cattle below three years of age could not be slaughtered; male cattle between three and ten years of age which were being used or were likely to be used as work cattle could not be slaughtered. cows between three and ten years of age which were capable of producing milk, other than the cows which were unsuitable for bearing offsprings, and all cows which were pregnant or were in milk could not be slaughtered. This ban was imposed under the Defence of India Rules in the late 40s. On 30th September, 1946, after the expiry of the powers under Defence of India Rules, it was again considered and decided that somehow in areas where the ban had been imposed, it should be continued. So, the Government asked the State Gov-

ernments to consider the feasibility of introducing legislation for continuing the restriction imposed during War. In November, 1947, the question was raised on the floor of the legislature and an expert Committee was formed to go into this matter. This Expert Committee, which was called the Cattle Preservation and Development Committee made certain recommendations in 1948. This has been referred to in the Resolution main recommendations The were: (i) the slaughter of all useful cattle should be immediately prohibited; (ii) unlicensed and unauthorised slaughter of cattle should be immediately prohibited; and made а cognizable offence under the law; (iii) Slaughter ٥f cattle should be prohibited totally as early as possible; (iv) Necessary arrangements on the lines indicated should be made for the maintenance and care of serviceable and unproductive cattle; (v) Gowshala cess such as 'Laga', 'Biti', 'Katauti' and 'Dharamada' should be legalised; (vi) An additional cess should be levied for raising funds required for establish-Go-Sadans etc. and collected through the existing collection machinery.

These were the main recommendations. Government of India accepted the recommendations of the mittee, but in the meantime the Constitution of India was also promulgated, and this matter was taken up in Article 48. At that time, in 1949. the Minister of Agriculture informed the Constituent Assembly about the past recommendations and announced that the Government had accepted its recommendations so far as they related to prohibiting of slaughter of all useful cattle, because the recommendation was that the slaughter useful cattle should be immediately prohibited. So, this was mentioned by the Minister of Agriculture March 1949 before the Constituent Assembly.

[Shri Surjit Singh Barnala]

With regard to the recommendations of the Committee for legislative measures, Government of India were of the opinion that this was a matter which primarily concerned the State Governments, as even at that time, the power of legislation in regard to such matters was vested in the provincial Governments. Nevertheless, Government of India prepared a Model Bill on the lines of the recommendations of this Committee and circulated the same to the provincial Governments for their guidance and enactment of suitable legislation.

The reactions of the State Governments were varied to that Model Bill also. Some States passed some legislation. Some did not do that. Then the Government of India felt that some State Governments were under the impression that the spirit of the Constitution was to stop the slaughter of cattle completely. Government of India accordingly addressed the State Governments on the subject in December 1950 clarifying the legal and economic aspects. Drawing the attention of the State Governments to Article 48 of the Constitution, Government of India wrote:

"It is clear from the above article that what is really intended is not a total prohibition of all cattle slaughter but prohibition of slaughter of cows and calves and other milch and draught cattle only. The directive is thus subordinate, and in a sense, ancillary to two important provisions in the Article, viz., (a) Preserving and improving breeds of cows and calves and other milch and draught cattle; and (b) Prohibiting the slaughter of above. Milch and draught would cover only cattle capable of giving milk or of being employed for draught purposes or in other words 'useful' cattle. A total ban on the slaughter of all cattle thus not an obligation imposed on the States by the Constitution.

Regarding the economic aspect of

the matter, a complete ban on the slaughter of cattle would appear to be wasteful. If enforced, it bound to lead to a lower standard of cattle life and breeding in the country. The enormous expenditure on the maintenance of a large number of unproductive cattle makes it impossible to provide that care and nourishment to productive cattle which is essential for improving their milk capacity and traction power. The result is that even the productive cattle which are already small in number, will gradually deteriorate and cease to be productive. From the Expert point of view also, the problem has considerable significance. Hides slaughtered cattle are much superior to hides from felled cattle and fetch a higher price. In the absence of slaughter, the best type of hide which fetches good price in export markets would no longer be available. A total ban on slaughter is thus detrimental to the export trade and works against the interests of tanning industry in the country."

So, this was a letter written in December 1950. Thereafter, the Government of India made efforts to set up goshala, ctc., because in some legislation, it was provided that there should be goshalas, etc. But that did not work very well; and ultimately it was found that it was not possible. It was a great financial burden on the States' as well as the Central exchequer. Then this matter went to the Supreme Court. Many of my friends that judgment of had referred to 1958, that is, Mohd. Hanif Quareshi and others v/s. State of Bihar and others. The Article 48 was interpreted by the Supreme Court in this manner. There are three aspects;

(a) "That a total ban on the slaughter of cows of all ages and calves of cows and calves of she-buffaloes, male and female, is quite reasonable and is in consonance with the Directive Principles as laid down in Article 48;

- (b) That a total ban on the slaughter of she-buffaloes or breeding bulls or working bullocks, as long as they are capable of being used as milch or draught cattle, is also reasonable and valid; and—for the purpose of this resolution, we are not concerned with this observation;
- (c) "That a total ban on the slaughter of she-buffaloes, bulls and bullocks after they cease to be capable of yielding milk or of breeding or working as draught animals cannot be supported and reasonable in the interest of the general public and is invalid."

This is the finding. According to this finding, slaughter of cows was totally banned. Slaughter of progeny of the cow, that is, calves of the cow and bulls and bullocks, as long as they are useful, also was banned. But, according to (c) it was mentioned "bulls and bullocks after they cease to be capable of yielding milk or of breeding or working as draught animals-they could be slaughtered. So, this is the interpretation of the Supreme Court on Article 48 of the Constitution. The position is very clear. Under Article 48, a provision has been made in the Constitution. We are bound by that provision. That provision has been interpreted by the highest legal authority, that is the Supreme Court, in a judgment. It has not been, later on, in any way, revised or reconsidered. That is also binding. So far as the position of the Government is concerned we bound by the provision of the Constitution and also by the finding of the Supreme Court. So, my position, as Minister of this Department, is that according to Article 48, it has been provided that cows and calves and cow progeny cannot be slaughtered, but the bulls and bullocks after they cease to be useful, could be slaughtered. This is the interpretation of the Article 48. Buffaloes are also useful as we get milk from them; calves of the buffaloes are also useful because they are also used for draught and progeny purposes; and that is why, the Supreme Court has, in part (b) mentioned that there is a prohibition of slaughtering those animals because they are useful.

SHRI A. C. GEORGE (Mukandapuram): If the whole thing is to be seen in the proper perspective, if the buffalo is yielding and is of use, if the goat is yielding and is of use and if the chicken is yielding and is of use, how do you! differentiate between God's creation? As he was mentioning as Minister for Agriculture, he has got certain views and responsibilities. Like that, why not the Kerala Government has certain views according to the popular will of the Kerala people? The Kerala people are of the unanimous view that there should be no ban on cow slaughter.

SHRI SURJIT SINGH BARNALA: So far as my position is concerned. I am bound by the Constitution; and I am also bound by the judgment of the Supreme Court. I do not give any interpretation of my own to this; I only go by the interpretation given by the Supreme Court. That is the position. In view of these observations, I do not want to add anything more. I had meetings with the Governments of West Bengal and Kerala and I had discussion with the previous Chief Minister of Kerala also. I will discuss the matter with Shri Jyoti Bosu even in the present context, because a lot of things have been discussed in this House and many develepments have taken place. We also visited Paunar recently, Mr. Stephen was also to accompany us; for certain reasons he was not able to go with us. So the leaders of various political parties in Parliament and some of the ministers also went and had discussions with Vinobaji. We are even

[Shri Surjit Singh Barnala] now having some follow up of these discussions and we are trying to give our views to the two governments. That is all I have to say on this.

डा॰ रामजी सिंह (भागसपुर): प्रधिष्ठाता महोदय में माननीय सदस्यों का बहुत प्राभारी हुं कि उन्होंने भपने विचार इस संवेदनशील भीर एक महत्वपूर्णे प्रश्नपर बहुत संयत ढंग से रखे। मैंने पहले ही निवेदन कियाया कि गाय के प्रश्न की जब हम एक धार्मिक भीर साम्प्रदायिक प्रश्न से जोड देते हैं तो वह सचमुच में विवादास्पद बन जाता है लेकिन जब उस पर हम प्राधिक दृष्टिकोण से विचार करते हैं तो सारा विवाद समाप्त हो जाता है। यही कारण है कि भारतीय संविधान के निर्माताओं ने जब धारा 48 भीर 37 का प्रावधान किया था तो हमारे मित्र चन्द्रप्पन साहब को मानना चाहिये कि वह सर्वसम्मति से फैसला किया गया था कि गोहत्या बन्द होनी बाहिये। डायरेक्टिव प्रिसिपल्स ब्राफ स्टेट पालिसी ज्यादा इम्पाटेंट हैं बनिस्बत फण्डामेण्टल राइट्स के----यह हमने देखा है। इसलिए इसके पीछे भाषिक कारण था। मैं भापका ज्यादा समय नहीं लेना चाहता। लेकिन जब हमारे मिल्न कहते हैं कि यह केवल साम्प्रदायिक है.... (अववधान)

SHRI C. K. CHANDRAPPAN: Two Chief Ministers are going to see Vinoba Bhave; he should be persuaded.

SHRI A. C. GEORGE: No single political party including Janata Party is favouring ben on cow slaughter.

SHRI VASANT SATHE: On behalf of the Congress (I) party, we are for a total ban on cow slaughter; I say this on behalf of my party.

SHRI A. C. GEORGE: Let his leader say this.

डा । राजकी सिंह : जार्ज साहब, प्राप् कितना सुन्दर बोले । में तो कुछ नहीं बोला ? (Interruptions).

MR. CHAIRMAN: When he is speaking on behalf of his party and the Leader of the Opposition is there, and he is silent, he is accepting it; why do you compel him to say something?

SHRI A. C. GEORGE: It is a discrimination based on sex; bullocks can be killed, not cows. SHRI C. K. CHANDRAPPAN: Gandhiji was against a total ban.

DR. RAMJI SINGH: I will reply to you.

गांधी जी पर मैं बाद में कहूंगा। यह एक रिपोर्ट है।

Report of the Committee on the Prevention of slaughter of cattle in India, 1955, recommendation No. 1 under item: preventing killing of cows particularly in the cities of Calcutta and Bombay even when they had gone temporarily dry. The recommendation says:

"Wholesale removal of milch cattle from the cities and the replacement of city produced milk by milk produced by animals kept in the natural surroundings in rural areas is the only permanent method of solving the problem of prevention of slaughter of milch animals."

यह रिपोर्ट इस समय की बनाई हुई नहीं है। टेक्निकल लोगों के द्वारा अनुगंसा की गई है कि गोवध बन्द होना चाहिये। सभापति महोवय, इस के बाद इस एक्सपर्ट कमेटी की रिकमण्डेशन भी है —

Report of the Special Committee on Preserving High-Yielding Cattle-Recommendation: 1

"In order to prevent the depletion of stock of good quality cattle from breeding tracts through unrestricted removal of a large number of high-Yielding milch cattle to areas outside the States, the States concerned should undertake legislation for the registration of milch cattle and for controlling their removal outside the State."

श्रध्यक्ष महोदय यह तीसरी रिपोर्ट भी देखिए और इसकी श्रमुशंसा भी सुनें ---

Report of the Cattle Preservation and Development Committee:

"This Committee is of opinion that alsughter of cattle is not desirable in India under any circumstances whatsoever, and that its prohibition shall be enforced by law. The prosperity of India to a very large extent depends on her cattle and the soul of the country

can feel satisfied only if cattle slaughter is banned completely and simultaneous steps are taken to improve the cattle..."

समापति महोदय यह रिपोर्ट बोर्ड धाफ नेजनस कमीजन धाफ एपीकरूवर की है जो कि घमी की है। इस रिपोर्ट के वेप्टर में बताया यया है कि---

Maximum area of land which can be cultivated by a pair of bullocks will not only depend on work efficiency of bullocks

उसके बाद बताया गया है कि हिन्दुस्तान की जो कृषि है, घभी भी तीस साल के बाद 67 परसेंट कि बै कैतों से होती है। बैल घाता है गाय से। इसलिए गाय को नष्ट करना हिन्दुस्तान के किसानों के साथ, कृषि के साथ बिलवाड़ होगा। इसलिए सिक्स्थ फाइव इयर प्लान का जो इपस्ट है, उसके शुरू के बैप्टर घाठमें लिखा है —

Chapter VIII Draft Sixth Five Year Plan-

"Livestock production practices in India have been found to be not only labour intensive but also labour distributive and rural in nature."

तो करल इंडस्ट्रीज को खत्म करने के लिए ये सारी बातें हैं। यह जो

Indian Livestock Census 1966—1st line:

"Unlike the western countries where cattle are kept for milk and meat, in India they are maintained for milk and draught power.

They are also the source of a large portion of the manure used by the farmers."

इसलिए यह कहना कि इसके पीछे आर्थिक कारण है, उसके देसा सराता है कि उन कोगों ने इन रिपोटों को नहीं देखा है वो कि बयों से निकसी हुई है।

सवापित सहोतवा, में अपने मावण में पुनरावृति नहीं करना बाहता हूं। बाब से हमें दूध मिसता है, बैस मिसतेहैं। बब गांव पूख बाती है तो उसका मस मब भी उपयोग में बाता है, उससे बाब होता है। उससे होन मैन्योर मिसते हैं। आहिं जिलिक मन्योर से हिन्दुस्तान की बरती बराब होती। बाप हिन्दुस्तान की घरती का भूकाबना धनेशिका और क्या भी घरती से नहीं कर सकते हैं। मैने पहले की कहा बा भी घरती से नहीं कर सकते हैं। बैने पहले की कहा बा भी करता प्रमुक्त का, कारेस्ट एवं बैठक का इकालांकिक संस्थानक हैं। एक दूसरे का बापत में सम्बन्ध है। इस इसमें बहुरा सम्बन्ध देख सकते हैं। वहां तक प्रसासनिक सवास है, इसको करने के लियाय इसरा कोई उपाय गड़ीं है। संविधान की धारा 48 और 35 में स्पष्ट वर्णन किया गया है कि इस को सबमुख में लागू करना चाहिए। सरकार के ब्यान में भी में लागा चाहता हूं जो कि उसने आश्वासन दिया है—

5th January 1967, assurance is there by the Government of India on the floor of Parliament.

On 12th March, Shri Jagjivan Ram, the then Agriculture Minister gave an assurance.

On 13th September, 1976 Shri Om Mehta gave similar assurance.

ये सब धारवासन हैं। किसी प्रान्त का रेफेंस देने से हमारे भाननीय सदस्य यह सोवें और देवों कि मैं क्यों इसकी भाग कर रहा हूं। स्थिति क्या रही है इस को भी आप देवों अकदर और औरगंजेब के मुगलकालीन पीरियड में वो वध पर रोक लगी हुई थी। काश्मीर में अस्ती प्रतिशत मुसलमान हैं। वहां पर इसके खिलाक सेवा प्रवृद्धका ने कानून बना रखा है जिस के तहत ऐसा करने वालों को दस बरस की सजा होती है करल के विकाप—(इंटर-प्लांज गांधी जी ने क्या कहा या उसको भी आप को मैं बताता हुं...

17.00 hrs.

SHRI A. C. GEORGE: Gandhiji said, "The Hindu religion prohibits cow slaughter for the Hindus; not for the world. The religious prohibition comes from within. Any imposition from without means compulsion." (Interruptions).

डा॰ रावची सिंहः यह झाज का सवाल नहीं है नए सेनानियों को झाप छोड़ दें। पूराने जो स्वालंबता संप्राम के सेनानी ये वह जानते हैं कि खिलाफत मुवर्गेट के समय हिन्दू मुसलनाओं की जो एकता हुई थी वह गौवध बन्दी पर हुई थी। मेरे पास यह केरल के बिलम का कोटेलन हैं (इंटरफांका)। मैंने आपके सामय आपिक दृष्टि से इस पर आपके। आपिक स्वीतस्वेशन के पा में ये या नहीं हुंस के सम्बन्ध में भी मेरे पास उनका यह स्टेटमेंट हैं जो चार पा के का है। मैं सारा नहीं पढ़ुंगा क्योंकि समय नहीं है। लेकिन गांधी जी इसमें कहते हैं:

Gandhiji says,

"I have received letters from the cow protection societies in Mysore protesting against my letter to the Mysore Cow Protection Committee appointed by the State. My letter was in answer to a large question-naire issued by that committee.

डा॰ रामजी सिंही

tracts from the letter published in the Madras press led to the cow protection societies to think that I was totally against legal prohibition of cow slaughter under circumstances whatsoever. surprised to receive this letter and I wondered whether in a moment of forgetfulness I had said that there should never be any legislation against cow slaughter. I therefore asked for a copy of my letter from the cow protection society which they have finally sent. As the letter represents my considered opinion and has been given some importance by the committee and misunderstandings caused among the public of Mysore I reproduce the whole letter below ... " (Interruptions).

जो यह कह रहे हैं कि गांधी जी इसके विरूद्ध में वह गलत बात है।

मैं साम्प्रदायिक सवाल को उठाना नहीं चाहता या इसलिए मैंने प्राधिक प्रश्न प्रापके सामने रखा है भीर गांधी जी को कोर किया है। गांधी जी ने स्पष्ट कहा है कि वह इसके अगेन्स्ट नहीं थे, लैजिस्लेशन के विरुद्ध नहीं थे। ग्रीर गांधी जी क्या ग्राप कहते हैं ठीक है। विनोबाजी को कुछ कहें, लेकिन भाज जो जयप्रकाश नारायण हैं, वह किसी से कम सैक्लर नहीं है जो कि सो काल्ड सैकूल रहें। लंकिन जय प्रकाश नारायण नं लोगों को कहा है, ज्योति बसु को धौर सारे देश को खत लिखा है कि गोवध बन्द होना चाहिये। बोट की चर्चा कीजिए, सैक्लरिज्म की चर्चा नहीं होनी चाहिये ।

जय प्रकाश बाबु का लैटर है :---

"Dear Jyoti Basu,

You may have learnt from the newspapers about Acharya Vinoba Bhave's announcement to go on a fast which, in his age, is almost a complete fast, in support of a ban on cow slaughter, in accordance with the interpretation given by the Supreme Court. In this COTInection, I wrote to you a letter on May 30th, (copy enclosed), in which I had explained this position. Subsequently, when you were good enough to pay a visit to me at Patna, I understood you to say that the interpretation given by the Supreme Court was reasonable and that there should be no difficulty in giving effect to it."

तो गांधी जी साम्प्रदायिक है, कौमुनल है, जय प्रकाश जी कीमुनल हैं, विनीया जी कीमुनल हैं और सैकुल-रिज्म का सबसे बड़ा सरताज हमारे धाप हो री

इसलिए बाज मैं कुछ विशेव नहीं कहना बाहता कौमुनल राइट की मैंने 15 वरस की सारी रिपोर्ट को देखा है भीर वहां भी जजेज ने यह रिकर्मंड किया है कि हिन्दु-मुस्लिम टेंशन का एक प्रमुख कारण कभी-कभी गो-हत्या के साथ ही जाता है। प्रगर भीहत्या बन्द कर दी जाये तो हिन्दु-मुस्लिम का सीहार्द बढ़ जायेगा । इसलिए चाहे वह हिन्दु-मुसलमान के प्रेम का हो शोबड़ बन्दी जरूरी है। कुरानशरीफ में गो-हश्या के लिये भौगलीगेटरी नहीं कहा गया, एक जगह भी बाइबल में नहीं कहा गया, इसलिए इसकी साम्प्रदायिक बात कहना गलत है।

श्रीलंका हिन्दू राष्ट्र नहीं है, लेकिन श्रीलंका ने गाय वध को बन्द किया है। इसलिए हम तो भादरणीय मंत्री जी के इस भाषण से बहुत प्राप्त्वस्त हैं कि उनके सामने तो संविधान की धारा है। संविधान का जो घादर नहीं करता है, वह भारतवर्ष की संसद में रहने का बिषकारी नहीं है। तो संविधान की घारा का वह बादर करते ग्रीर हिन्दुस्तान की जो सबसे सर्वोच्च न्याय-पालिका है, उनके इंटरप्ररेशन को मानते हैं। इससे बिषक हमारे संकल्प में कुछ नहीं है और इसीलिए बहु इसको स्वीकार कर से तो हम समझते हैं कि उनको कोई कष्ट नहीं होगा।

एक बात में यह जरूर कहना चाहता हूं कि यह कैसे कहें, क्योंकि हमारा फैडरल स्ट्रक्चर है ? वैस्ट बंगाल सरकार को हम कैसे कहेंगे ? हम उनसे कह सकते हैं, भगर वाहें तो बोडा सा उसमें सम्रार कर हैं '--

In the Resolution, after the words "This House directs the Government," insert the words "to advise the States of West Bengal and Kerala"

हम उनकी कठिनाई को समझते हैं और बैस्ट बंगाल या फेरल की सरकार से हम कोई क कल्टेसन नहीं करना चाहते हैं। हम उनसे रिक्वैस्ट करेंगे। सवन हमारी सरकार को एक प्रावधान वेता है और उनके सामने एक मैनबेट देता है। शभी शो यह अच्छे ही हैं, अभी भी करेंगे, लेकिन जो सबक की झोर से कहेंगे, बैसर हमारे निरोधी वल के तेजस्वी और प्रवार नेता श्री स्टीफन ने कम कहा कि सरकार को हम डामरेक्ट करते हैं, स्पीकर को कहा कि बाबरेक्ट करत 🐌 हो आरत की वह सर्वोज्य समासरकार से अनुरोध करती है कि वह राज्य सरकारों से सबुरीझ करें। आएको सामुन होता चाहिये, बसी की बात है कि बैस्ट अंगास गर्वनेंबेंट ने तुरस्त सुखना ही है कि वह स्युनिसियल एक्ट की दूसरी जनह भी साथ करेंदें।

इस लिए हम समझते हैं कि जब संविधान, स्वॉच्य स्यायपालिका और जनता की इस सर्वोच्य सथा का स्वर मिल जायेगा, तो वह काम वो दस बीस वर्षों में होना होगा, वह वस बीस दिनों में हो जायगा । मुसे विश्वास है कि मेरे संबोधन को सरकार मान लेगी, और उसके बाद उसे इस संकल्प को स्वीकार करन में कोई कठिनाई नहीं होगी । हम केरल और वेस्ट बंगाल की सरकार से कोई संवर्ध नहीं वाहते हैं। वेरल और वैस्ट बंगाल के मुख्य मंत्री विनोवा जी के पास जा रहे हैं। इन मध्यों के साथ में धपने माननीय मिलों से प्रायंना करंगा कि वे इस संकल्प को निविधन रूप से मान लें।

MR. CHAIRMAN: There is one amendment by Shri Vinayak Prasad Yadav to this Resolution. I find he is absent. So, I will put it to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: We shall now take up the main Resolution by Dr. Ramji Singh.

SHRI SURJIT SINGH BARNALA: Since he has mentioned about some amendment, I want to say something on it.

MR. CHAIRMAN: There is no amendment, excepting one by Shri Vinayak Prasad Yadav.

SHRI HARI VISHNU KAMATH (Hoshangbad): Sir, I rise on a point of order. Rule 345 reads:

"Notice of an amenment to a motion shall be given one day before the day on which the motion is to be considered, unless the Speaker allows the amendment to be moved without such notice."

Now you, as Chairman, have got the powers of the Speaker. Anyone in the Chair has got the power of the Sueaker. Apart from that, see the wording of the rule "one day before the day on which the motion is to be considered".

MR. CHAIRMAN: What is your contention?

SHRI HARI VISHNU KAMATH:
I have given notice of an amendment.
I gave notice 14 days ago.

MR CHAIRMAN: It is not here.

SHRI HARI VISHNU KAMATH: It is not my fault.

MR. CHAIRMAN: There is only one amendment, by Shri Vinayak Prasad Yadav.

SHRI HARI VISHNU KAMATH: I am sure the House would agree to my amendment...

MR. CHAIRMAN: My information is that the hon. Speaker has already rejected one amendment on these lines. That amendment was not allowed by the Speaker. So, I am not allowing this amendment also.

SHRI KANWAR LAL GUPTA: Sir, Government can move an amendment at any time.

MR. CHAIRMAN: Under what rule?
No. I am not allowing it.

SHRI SURJIT SINGH BARNALA: The Mover of the Resolution in the course of his speech referred to one amendment. I want to refer to it.

THE MINISTER OF PARLIAMEN TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): In the course of a debate, if an amendment is moved, it is allowed by the Chair:

SHRI C. K., CHANDRAPPAN: There should be sufficient notice.

MR. CHAIRMAN: Mr. Kamath, the difficulty is that sufficient notice is not given. But if the hon. Minister is moving it, if it is the pleasure of the House, it can be permitted.

SHRI RAVINDRA VARMA: It has happened many times. In this very session there was a Private Members' Resolution on the land army and there was an amendment of this kind, proposed and accepted, and the Chair allowed it.

SHRI VASANT SATHE: Sir, on a point order. Rule 345 is quite clear. It says:

"Notice of an amendment to a motion shall be given one day before the day on which the motion is to be considered, unless the speaker allows the amendment to be moved without such notice"

SHRI K. P. UNNIKRISHNAN (Badagara): He has not allowed it in this case.

SHRI VASANT SATHE: Here what is the whole procedure? There should be adequate notice so that we all know. But in case the notice is short, it is procedural. But if the House agrees and if the mover moves an amendment. (Interruptions). Here is a question only of procedural part. The Speaker has the power to condone the period and allow.

SHRI K. P. UNNIKRISHNAN: He has rejected it already. There is no amendment as of now. The moment the Speaker rejects it, there is no amendment.

SHRI RAVINDRA VARMA: The amendment of Dr. Ramji Singh now referred to has not been considered and rejected by the Speaker.

SHRI K. P. UNNIKRISHNAN: It has been considered and rejected by the Speaker.

(Interruptions)

MR. CHAIRMAN: If we accept this amendement, then other amendments have to be accepted. There should not be any discrimination between this and the others. If we accept this, we have to accept the other amendments also. That is the difficulty.

DR. RAMJI SINGH: It depends upon the pleasure of the House, Sir.

(Interruptions)

MR. CHAIRMAN: Since one amendment has already been rejected by the hon. Speaker, I don't think there is any substance in accepting this. So, I am not allowing this amendment.

(Interruptions)

SHRI SHAMBHU NATH CHA-TURVEDI: Whose amendment was rejected? Was it Mr. Kamath's amendment?

MR. CHAIRMAN: Not Mr. Kamath's, Shri R. D. Gattani's amendment.

SHRI SHAMBHU NATH CHA-TURVEDI: What happened to Mr. Kamath's amendment?

MR. CHAIRMAN: Mr Kamath's amendment is not there at all. I do not know. Nothing is before me.

SHRI HARI VISHNU KAMATH: I gave notice of it a fortnight ago.

MR. CHAIRMAN: But it is not before me.

SHRI HARI VISHUN KAMATH: I do not know why it is not admitted.

SHRI SHAMBHU NATH CHATURVEDI: His amendment is exacly on the same lines.

MR. CHAIRMAN: But that amendment is not here.

(Interruptions)

SHRI SURJIT SINGH BARNALA: Sir, this being a State subject, under the Constitution we won't be able to enforce this Resolution, so we cannot support the passing of this Resolution. Under the Constitution it cannot be done.

MR. CHAIRMAN: You cannot support it?

SHRI SURJIT SINGH BARNALA: We cannot support it. Under the Constitution, it is a State subject and we cannot enforce it on the State Governments.

(Interruptions)

Ban on Cow 369

SHRI A. C. GEORGE: The Govvernment has taken a very correct attitude.

(Interruptions)

MR. CHAIRMAN: He says that the Government cannot support this Resolution.

The question is:

"This House directs the Government to ensure total ban on the slaughter of cows of all ages and calves in consonance with the Directive Principles laid down Article 48 of the Constitution interpreted by the Supreme Court as well as necessitated by strong economic considerations based the recommendations of the Cattle Preservation and Development Committee and the reported fast by Acharya Vinoba Bhave from 21 April 1979."

The Lok Sabha divided:

Division No. 14

17.26 hrs.

AYES

Amin Prof. R. K. Argal, Shri Chhabiram Balak Ram, Shri Berwa, Shri Ram Kanwar Chakravarty, Prof. Dilip Chaturvedi, Shri Shambhu Nath Chhetri, Shri Chhatra Bahadur Dasgupta, Shri K. N. Dawn, Shri Raj Krishna

Dhurve, Shri Shyamlal Dutt, Shri Ashoke Krishna Gawai, Shri D. G. Gomango, Shri Giridhar Gupta, Shri Kanwar Lal Kamath, Shri Hari Vishnu Khan, Shri Kunwar Mahmud Ali Krishan Kant, Shri Mahale, Shri Hari Shankar Malthotra, Shri Vajay Kumar Mhalgi, Shri R. K. Mondal, Dr. Bijoy Mritunjay Prasad, Shri Naidu Shri P. Rajagopal Nathwani, Shri Narendra P. Nayak, Shri Laxmi Narain Pandit, Dr. Vasant Kumar Pradhan, Shri Gananath Pradhan, Shri Pabitra Mohan Raghavji, Shri Ramii Singh, Dr. Sai, Shri Narhari Prasad Sukhdeo Samantasinhera, Shri Padmacharan Saran, Shri Daulat Ram Satapathy, Shri Devendra Sathe, Shri Vasant Shastrı, Shri Y. P. Stephen, Shri C. M. Suman, Shri Surendra Jha Swamy, Dr. Subramaniam Tej Pratap Singh, Shri Verma, Shri Raghunath Singh Verma, Shri Sukhdeo Prasad NOES

Alhaj, Shri M. A. Hannan *Deshmukh, Shri Ram Prasad Fazlur Rahman, Shri Kolur, Shri Rajshekhar Mahata, Shri C. R. Roy, Dr. Saradish Saha, Shri A. K. Tirkey, Shri Pius

Wrongly voted for NOES

MR. CHAIRMAN: Subject to correction the *result of the division is: Ayes-42; Noes-8.

The motion was adopted.

17.26 hrs.

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RESOLUTION RE: PROCEDURE FOLLOWED REGARDING PROMO-TION OF A JUDGE.

MR. CHAIRMAN: We now up the next Resolution. Shri Stephen.

SHRI C. M. STEPHEN (Idukki): Mr. Chairman, Sir, I rise to move the resolution which stands in the name of Mr. Veerabhadrappa and under his authorisation, as permitted by the Speaker, I move:-

"Having considered the statement made by Shri Shanti Bhushan, Minister of Law, Justice and Company Affairs on the floor of the House on 6th March, 1979 on the circumstances under which the promotion of Shri O. N. Vohra took after the, pronouncement of judgment in 'Kissa Kursi Ka' case.

This House records its displeasure over the procedure adopted in connection with the said matter."

This resolution arises out of a statement made by the Law Minister in this House spelling out the circumstances under which Shri O. N. Vohra, the sessions judge, was promoted as a High Court Judge, the timely promotion at the conclusion of the trial of the 'Kissa Kursi

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I rise on a point of order.

It is unconstitutional . . (Interruptions).

SHRI M. N. GOVINDAN NAIR: Any resolution can be be here.

SHRI KANWAR LAL GUPTA: To my mind it is unconstitutional and it cannot be discussed

SHRI K. S. RAJAN: As if earlier resolution was constitutional.

SHRI KANWAR LAL read out the resolu-Let me first tion which has been moved by Shri Stephen, the Leader of the Opposi-

It reads:

"Having considered the statement made by Shri Shanti Bhushan, Minister of Law Justice and Company Affairs on the floor of the House on 6th March, 1979 on the circumstances under which the promotion of Shri O. N. Vohra took place after the pronouncement judgment in 'Kissa Kursi Ka' case. House records its displeasure over the procedure adopted in connection with the said matter."

Let me read article 241. It says:

"(1) "Parliament may by law constitute a High Court for a Union territory or declare any court in such territory to be a High Court for all or any of the purposes of this Constitution.

(2) The provision of Chapter of Part VI shall apply in relation to every High Court referred to inclause (1) as they apply in relation to a High Court referred to article 214 subject to such modifi-

R. Chudhary Atal Bihari Vajpayee, Narendra Singh, Madan Lal Shuklas, B. P. Mandal, Rejendra Krishna Singh and Ram

Sarvashri R.L.F. Verma, Dharm Singh Bhai Patel, Motibhai Kumar Sharma, Shri Gev. M. Avari, Shri Prasad Deshmukh.

NOES: Sarvashri Ram Awadhesh Singh, C. K. Chandrappan, K. A. Kisku, Begud Sambrui K. P. Unni Krishnan, Rajan Jadunath Shrimsti Rashida Haque Chaudhary, Shri A. C. George.

^{*}The following Members also recorded their Votes: